

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 1144
TO BE ANSWERED ON 13.02.2023

Khanan Prahari mobile app

1144. Shri Ayodhya Rami Reddy Alla :

Will the Minister of COAL be pleased to state:

- (a) the objectives of creation of Khanan Prahari mobile app under the Coal Mine Surveillance and Management System (CMSMS);
- (b) the salient features of the Khanan Prahari mobile app and the State-wise details of number of cases reported on the app till date since its inception; and
- (c) the measures taken to reduce illegal mining operations in the country?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): The Government of India has launched one mobile app namely “KhananPrahari” and one web app Coal Mine Surveillance and Management System (CMSMS) for reporting unauthorized coal mining activities so that monitoring and taking suitable action on it can be done by concerned Law & Order enforcing authority. The CMSMS has been developed to curb illegal mining and take transparent action as an e-Governance initiative of GoI on use of Space Technology. The objective of development and launching of this CMSMS application was to detect citizens' participation against illegal mining by receipt of citizen's complaints through mobile app – KhananPrahari and to monitor and take action on any kind of illegal coal mining activity being carried out within the leasehold boundaries of any Coal Mining Project in the Coalfield Areas.

(b): It is a Mobile App of Ministry of Coal for Reporting Illegal Coal Mining and a tool for reporting any illegal coal mining incident through geo-tagged photographs as well as textual information by any citizen from the place of incidence. The State wise details of number of cases reported till January 2023 is enclosed as Annexure.

(c): The following measures are taken to reduce illegal coal mining operations in the country:-

- Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
- Surprise raids/checks being conducted jointly by security personnel and law and order authorities of the concerned State Government.
- Dumping of the overburden is being done on the outcrop zones.
- Installation of check-posts at vulnerable points.
- Training of existing security/CISF personnel, refresher training and basic training of new recruits in security discipline for strengthening the security setup;
- Maintaining close liaison with the State authorities.
- Committee/task force has been constituted at different level (block level, sub-divisional level, district level, state level) in some subsidiaries of CIL to monitor different aspects of illegal mining.

Annexure

CMSMS – Khanan Prahari Complaint Status upto Jan'23				
STATE	Verified False Complaints	Verified True Complaints	Non Verified Complaints	Grand Total
Assam	1	3		4
Non-CIL	1	3		4
Chhattisgarh	16		8	24
SECL	10			10
Non-CIL	6		8	14
Jharkhand	44	28	14	86
BCCL	23	2		25
CCL	2	14		16
ECL	18	12		30
Non-CIL	1		14	15
Madhya Pradesh	10		43	53
NCL	3		8	11
SECL	3			3
Non-CIL	4		35	39
Maharashtra	2		10	12
WCL	2			2
Non-CIL			10	10
Odisha	3		3	6
MCL	1			1
Non-CIL	2		3	5
Uttar Pradesh	3			3
NCL	3			3
West Bengal	172	46	56	274
BCCL	1			1
ECL	170	46		216
Non-CIL	1		56	57
Grand Total	251	77	134	462
